

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560 038.

Dated: 27 SEP 1994

APPLICATION NUMBER:

207 of 1994.

APPLICANTS:

Smt. A. Agnis
To.

RESPONDENTS:

v/s. Secretary, Ministry of Railways, N. Delhi
and others.

1. Sri. M. S. Anandaramu, Advocate, No. 27, First Floor,
First Cross, Chandrasekhar Complex, Gandhinagar,
Bangalore-560009.
2. Sri. N. S. Prasad, Advocate, No. 242, Fifth Main,
Gandhinagar, Bangalore-560009.
3. Sri. G. Shanthappa, Addl. Central Govt. Stng. Counsle,
High Court Building, Bangalore-560 001.
4. The Regional Labour Commissioner (Central),
No. 6/7, Crescent Road, High Grounds, Bangalore-560 001.

Subject:- Forwarding of copies of the Orders passed by the
Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/
STAY ORDER/INTERIM ORDER/, passed by this Tribunal in the above
mentioned application(s) on Twelfth September, 1994.

Issued on
27/9/94 A.

of *S. Shannan* 2219
for DEPUTY REGISTRAR
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BANGALORE

ORIGINAL APPLICATION NO.207/1994

MONDAY THIS THE TWELFTH DAY OF SEPTEMBER, 1994

MR.JUSTICE P.K. SHYAMSUNDAR VICE CHAIRMAN

Smt. A. Agnis,
W/o M. Anthony Raj (Late),
aged about 61 years,
working as Safaiwala, Sanitary
Department (now retired from
service), Southern Railway,
Ashokpuram,
Mysore South, Mysore
residing at Nachanahalli Palya,
Shanimahathme Temple,
Near J.P. Nagar, Mysore,
South, Mysore

Applicant

(By Advocate Shri M.S. Anandaramu)

v.

1. The Union of India
rep. by its Secretary,
Ministry of Railways,
New Delhi
2. The General Manager,
Southern Railways,
Park Town,
Madras
3. The Divisional Personnel Officer,
Southern Railways,
Mysore
4. The Regional Labour Commissioner,
(Central), Bangalore

Respondents

(By learned Standing Counsel for
Railways Shri N.S. Prasad for
R-1 to 3, Shri G. Shanthappa
for R-4)

ORDER

MR. JUSTICE P.K. SHYAMSUNDAR, VICE CHAIRMAN

I had called for the report of the
Regional Labour Commissioner to tell me whether



the conciliation proceedings that were on
apropos the applicant were yet to be concluded
or already concluded. I had in that connection
asked Shri Shanthappa, learned Standing Counsel
appearing for Respondent No.4 to provide me
with the required information. Today,
Shri Shanthappa tells me that he needed some
more time as the Regional Labour Commissioner
has not yet paid heed to two of his communications.
At this stage, one Shri Hari Krishna, Assistant
Labour Commissioner appeared on behalf of the
Regional Labour Commissioner and produced records
pertaining to this controversy. It discloses
that the Regional Labour Commissioner was not
in a position to help the applicant at all
because the controversy raised by her did not
come within the purview of the industrial dispute
and was therefore of the opinion that applicant
had to seek her remedy elsewhere. It was,
however, for the Regional Labour Commissioner
to have issued a suitable endorsement in that
behalf which does not appear to have been
done so far. In that view of the matter, I
direct issue of an appropriate endorsement to
the applicant by the Regional Labour Commissioner
within 10 days from the date of receipt of a copy
of this order. It will, however, be open to the
applicant to avail of any other remedy that may
be available to her. With these observations
this application stands disposed of with no
order as to costs.

[Handwritten signature]

2. Send a copy of this order to the
Regional Labour Commissioner, Bangalore
for information and necessary action.

Sd/-

VICE CHAIRMAN



TRUE COPY

S. Shashikumar 27/9
Section Officer
Central Administrative Tribunal
Bangalore Bench
Bangalore